

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/218/2021

HYDERABAD, this the 12th day of March, 2021

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



Dr. B.V. Shravan Kumar,
 S/o.Dr. B. Chandra Sekharam,
 Aged about 48 years,
 Occ: Chief Medical Officer NFSG (Ophthalmologist),
 CGHS-Polyclinic-II AG Office, Hyderabad.

...Applicant

(By Advocate :Sri M.R. Tagore)

Vs.

1. Union of India rep. by its Secretary,
 Ministry of Health & Family Welfare Department,
 (Department of Health) NirmanBhavan,
 New Delhi – 110 011.
2. The Director,
 Dte General of Central govt. Health Scheme,
 NirmanBhavan, New Delhi – 110 011.
3. The Additional Director,
 Central Govt. Health Scheme, KS Bhavan,
 Begumpet, Hyderabad – 500 016.

....Respondents

(By Advocate:Sri T. Sanjay Reddy for Sri T. Hanumantha Reddy,
 Sr. PC of CG)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)

Through Video Conferencing:



The OA is filed seeking the following relief:

“to declare the action of the respondents particularly the 3rd respondent is issued the impugned re-fixation of the pay of the applicant vide impugned proceedings /Office Order A.22012/ADM/GAZ/Pay Fixation/2020/5978-81, dated 1-3-2021 retrospectively w.e.f.1-1-2016, is illegal, arbitrary, without jurisdiction and consequentially the Hon'ble Tribunal may pleased to set aside or quash the same impugned proceedings dated 1-3-2021 and may pass such other order or orders or further orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.”

2. The applicant has filed the present Original Application questioning the retrospective reduction of pay with effect from 01.01.2016 without giving any opportunity to represent. Earlier also the applicant has approached this Tribunal by filing an OA. By way of an interim order, this Tribunal has stayed the recovery to be made from the applicant. Now, the applicant is again approached this Tribunal questioning the reduction. Let him make a detailed representation to the respondents, who may pass a speaking order thereto, and in case any grievance still subsists, the applicant is at liberty to approach this Tribunal as per law. Till the disposal of the representation, no recovery shall be effected.

3. We hereby dispose of this OA at admission stage, without going in to the merits of the case. No order as to costs.



(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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